

THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

(10)

Reg No. OA 309/1987

Date of decision: 24.8.92

Shri Rishi Pal Singh & Ors Petitioners.

Versus

Union of India & Ors Respondents.

CORAM :-

THE HON'BLE MR JUSTICE V.S. MALIMATH, CHAIRMAN
THE HON'BLE MR I.K. RASGOTRA, MEMBER (A)

For the Petitioners Shri R.K. Kamal, counsel.

For the Respondents Shri P.S. Mahandru,
counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr Justice V.S. Malimath, Chairman)

The Petitioners came to this Tribunal apprehending that their services may be terminated but the subsequent events have shown that it is otherwise. The petitioners have continued in service and it appears that there is no threat of termination either. However, in the circumstances there is no need for us to examine the case any further. It is enough to dispose of this petition with the observation that the right of the petitioners to continue in service shall be regulated in accordance with the law. No costs.

SRD

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN